

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH
JABALPUR

Original Application No. 520 of 2006

Jabalpur, this the 1st day of August, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri A.K. Gaur, Judicial Member

L. Anand Rao, Aged about 60 years,
S/o. Laxmi Narayan, Retired O.S. to
A.E.N. Nainpur Office, Post Nainpur,
District Mandla (MP).

Applicant

(By Advocate – Shri Aditya Ahiwasi on behalf of Shri Sanjay Verma)

V E R S U S

1. The Union of India, through
its Secretary, Ministry of Railway,
New Delhi.
2. The Divisional Railway Manager,
S.E. Railway, Nagpur (Mhs.).
3. The Senior Divisional Personal Officer,
S.E. Railway, Nagpur (Mhs.).

Respondents

O R D E R (Oral)

By A.K. Gaur, Judicial Member –

Having heard learned counsel for the applicant and Shri M.N. Banerjee, Standing Counsel for the Railways appearing for the respondents, we find no merit in this case and apart from that no delay condonation application supported by an affidavit has been filed. In view of 2000 SCC (L&S) 53 Ramesh Chand Sharma Vs. Udhamp Singh Kamal & Others, the Original Application is liable to be dismissed and is accordingly, dismissed in limine.

for Gaur
(A.K. Gaur)
Judicial Member

Gaur
(Dr. G.C. Srivastava)
Vice Chairman

“SA”

प्रकाशन द्वारा/व्या.....जललपुर. दि.....

प्रकाशन द्वारा/व्या.....

(1) अदिति, उत्तर लक्ष्मणव द्वारा प्रकाशित हुया, जललपुर

(2) अदिति द्वारा/व्या.....के काउसल

(3) अदिति द्वारा/व्या.....के काउसल

(4) अदिति, द्वारा/व्या.....के काउसल

सूचना एवं आवश्यक विवरणों के लिए

उपर दिए गए

Sandeep Verma

11/1988

Agreed
3-8-06